

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 4

C.P. (IB)/1194(MB)2023

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **04.04.2024**

NAME OF THE PARTIES: **THE BANK OF MAHARASHTRA LIMITED**
 V/s ARVINDKUMAR POONAMCHAND
 AGARWAL

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

ORDER

C.P. (IB)/1194(MB)2023

- 1) Mr. Abhishek Samant, Ld. Counsel for the Petitioner is present.
- 2) Record reveals that the Resolution Professional has already been appointed by this Bench from the panel of Insolvency and Bankruptcy Board of India in the present matter, as there was no consent available on record to act as the Resolution Professional.
- 3) However, Ld. Counsel for the Petitioner submits that while passing the order appointing the Resolution Professional they have orally suggested the name of Mr. Gaurang Chotalal Shah, to act as the Resolution Professional; but, the consent of the said proposed Resolution Professional is not available on record.

4) In that view of the matter, we direct the Petitioner herein to file and place on record consent of Mr. Gaurang Chotalal Shah, Insolvency Professional, in case they want to change the incumbent Resolution Professional so appointed by this Bench.

5) Stand over to 16.04.2024, for further consideration and hearing.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare